

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

115. IA/193/2024 IA/194/2024 IN C.P. (IB)/1116(MB)2021

IN THE MATTER OF

MARGUISA SHIPPING LINES S.L.U

VS

SIMON SHIPPING PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA 194 of 2023:

Adv Maulik Chokshi (VC)

For the Resolution Professional in IA No. 193 of 2024: Yash Jariwala (VC)

ORDER

I.A. 193/2024

Mr. Yash Jariwala appearing for the present resolution professional prays for withdrawing the present I.A. According to the Ld. Counsel, the relevant information has already been received. Thus, he does not wish to press the present application. In view of the same, the present I.A. is disposed of as having been rendered infructuous.

I.A. 194/2024

Notice of Motion. Registry as well as Applicant are directed to issue notice to the Respondent. The Applicant shall file service affidavit along with copy of notice

sent to the Respondent, original postal receipt, track report/ acknowledgements, email etc, at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the Respondent, postal receipt, track report/acknowledgement.

Upon service, the Respondents are directed to file the reply before the next date of hearing, by serving an advance copy to the Counsel for the Applicant.

Adjourned to **07.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)